

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**ITEM No. 112
(IB)-391(PB)/2019**

IN THE MATTER OF:

Magma Fincrop Ltd. Petitioner
v.
Vishwa Bhumi Engineering Pvt. Ltd. Respondent

SECTION : UNDER SECTION 7 of the IBC, 2016

Order delivered on 03.04.2019

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the applicant : Ms. Shweta Kapoor, Mr. Amir Kaleem, Advs.
For the respondent: -

ORDER

Learned counsel for the petitioner states that the matter has been amicably settled and some payments to be made in the month of June, 2019. Accordingly, she applies for withdrawal of the petition with liberty to file appropriate application, if, such a necessity arises. It is appropriate to mention that the total amount claimed is Rs. 35, 16,281/-.

Dismissed as withdrawn with liberty in terms of the prayer made.


**(M. M. KUMAR)
PRESIDENT**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**